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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 2044/2002

This the 27th day of March, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

1. Shri Vinod Verma
S/o Late Sh. Phool Singh Verma
Casual Labour working in the
office of CDA (P.D.)
Meerut
R/o 22A Boundary Road,
Meerut Cantt.
2. Sh. Ajit Singh
S/o Late Bhram Singh
R/o Village Sewaya Tehsil-Sardhana,
Distt. Meerut.
working as CL in the office of CDA (P.D.)
Meerut.
3. Sh. Rajesh
S/o Dhrampal Singh
R/o Village Sewaya Tehsil-Sardhana,
Distt. Meerut.
working as CL in the office of CDA (P.D.)
Meerut.

(By Advocate: Sh. V.P.S. Tyagi)

Versus

1. Union of India
through Secretary,
Ministry of Defence,
South Block,
New Delhi.
2. The Controller General of Defence Accounts,
West Block V, R.K.Puram, New Delhi.
3. The Controller of Defence Accounts (P.D.)
Meerut Cantt.

(By Advocate: Sh. R.N. Singh proxy for Sh. R.V. Sinha)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

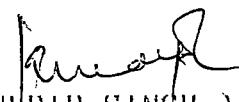
Applicant had filed this OA as he apprehended that
respondents are going to disengage his services.

2. Facts in brief are that applicant No.1 has been engaged as
casual labour w.e.f. 11.5.93 to 8.3.94 and subsequently from
1.5.94 to 13.7.94. All the three applicants were later on
engaged on 14.12.2001. Since the applicants were not being

(Signature)

conferred with the temporary status and were not being regularised, so applicants approached this court seeking direction to the respondents from resisting them to disengage the applicants. Applicant also sought a direction quashing the verbal order of disengagement and for conferment of temporary status. When this OA was taken, before that the applicants had already been disengaged. Hence the applicant now seek a direction to be re-engaged since work is still available.

3. The OA is being contested by the respondents. Respondents in their reply admitted that although the names for engagement of casual labour were called for from the employment exchange but no casual labour has been engaged so far. Meaning thereby that the work of the casual nature is available with the respondents. Since respondents have not engaged any other causal labour, this OA can be disposed of with the direction to the respondents that as and when work becomes available the respondents shall engage the services of the applicants that too without insisting for their names being sponsored by Employment Exchange. OA stands disposed of.


(KULDIP SINGH)
Member (J)

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